



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

KOLKATA BENCH

An application under section 19 of the
Administrative Tribunal Act, 1985

ORIGINAL APPLICATION NO 350/1616 OF 2013

Sujit Samanta, son of Bimalananda Samanta,
Village & P.O. Kurchi, P.S. Katwa, District -
Burdwan, PIN - 713 514 working as Gramin
Dak Sebak Branch Post Master, Kurchi Post
Office presently put off from duty.

.....Applicant

-VERSUS-

- 1) Union of India
Service through the Secretary, Ministry
of Communication and Information
Technology, Department of Post, New
Delhi - 110001;
- 2) Chief Post Master General,
West Bengal Circle, Jyogajog Bhawan,
P-36, Chittarnjan Avenue, Kolkata -
700012;
- 3) Senior Superintendent of Post Offices
Burdwan Division, Burdwan, Pin
713101, West Bengal;

4) Superintendent of Post Offices,
Burdwan Division, Burdwan, Pin -
713101, West Bengal;

5) Assistant Superintendent of Posts
Katwa Sub-Division, P.O - Katwa,
District Burdwan; Pin- 713130,

6) Sub-divisional Inspector (Postal)
Katwa Sub-Division, P.O- Katwa
Pin- 713130, District Burdwan;

7) The Post Master
Katwa Head Post Office, District -
Burdwan, PIN - 713130.

..... Respondents

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the Applicant(s) : None

For the Respondent(s): Mr. S.K Ghosh, counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

None appeared for the applicant on the last several occasions. None appears today also. Accordingly, the matter is decided invoking Rule 15(1) of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. The applicant has challenged the put off duty and has sought quashing of the same on the ground that the proceedings if initiated ought to have been completed on 120 days and the applicant ought not to have been on put off duty for more than 120 days. It seems that the applicant is under put off duty since 07.08.2007.

3. Ld. counsel for the respondents upon instructions from the Senior Supt. Post Office, Burdwan Division, who is present as per directions of this Tribunal on 27.10.2017, submits that the proceedings are on the verge of completion and shall be completed by 3 months.

4. Accordingly, it is order that the proceedings shall be completed by 3 months.

5. Since the applicant is placed on put off duty for an indefinite period and it is not forthcoming whether it was reviewed from time to time in accordance with para 12 (3) of GDS (Conduct & Engagement) Rules, the authorities shall see whether the rules was followed scrupulously and whether the put off duty order was reviewed from time to time according to Rule 12 (3) of the GDS (Conduct and

Engagement) Rules and if the same was not followed, to grant benefits in accordance with law. *strictly*

6. The O.A stands disposed of. No costs.

(Jaya Das Gupta)
Member (A)

(Bidisha Banerjee)
Member (J)

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